# 3553 Oral Answers [24 DEC. 1958]

of the question and that the question of jurisdiction of the Court no longer holds the fields?

SHRIMATI LAKSHMI MENON: Sir, I do not know.

SHRI N. M. LINGAM: Now, Sir, . . .

MR. CHAIRMAN: That is a very honest answer she has given. Why are you pressing it?

### Issue of conveyance deeds of Evacuee Property

\*623. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that the conveyance deeds in respect of evacuee properties on lease-hold in Delhi and New Delhi, for which Government have realised full price by selling them to the displaced persons ctherwise than by public auction, are not being issued;

(b) the number of such properties in Delhi and New Delhi for which Government have realised full price and the number of cases in which conveyance deeds have not so far been issued, and what are the reasons therefor;

(c) whether Government have issued any instructions to the Settlement Officers in this regard and if so, what are those instructions, and what procedure Government have adopted for the issue of conveyance deeds; and

(d) what steps Government have taken or propose to take to see that conveyance deeds are issued to the displaced persons immediately as and when the full price of the property is realized from them?

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. Naskar): (a) Yes.

#### to Questions

(b) 28. The reason for this is that Appendix XXV of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 postulates that a conveyance deed shall in all respects be subject to the terms and covenants contained in the lease deed of the site. Lease deeds of sites have not been executed so far because the sites belong to Government or to the Delhi Development Authority and the ques-

(c) No general instructions have been issued on this point. Conveyance deeds are to be issued in accordance with the Rules referred to above.

tion of the renewal of leases has not

yet been settled with them.

(d) Government have taken up the matter of execution of the lease deeds with the authorities concerned. The conveyance deeds will be executed as soon as the lease deeds are issued.

श्री नवाबसिंह चौहान : जिनकी लीजेज समाप्त हो चुकी है, एक्सपायर हो चुकी है, उनको फिर से रिन्यू कराने के लिए क्या सरकार डेवे जपमेंट ग्रायारिटी से खत व किताबत कर रही है ? ग्रगर कर रही है तो कब से कर रही है ग्रीर उसका क्या नतोजा निकला है ?

श्री मेहरचन्द खन्नाः यही तो सवाल के जवाब में ग्रर्ज किया गया है कि खत व किताबत कुछ ग्रर्से से चल रही है, लेकिन ग्रभी तक नतीजा कुछ नहीं निकला।

भी नवार्बासह चौहान: मेरे ग्रर्ज करने का मतलब यह है कि वह कब से चल रही है ग्रोर नतीजा निकलने की कब तक उम्मीद है ?

श्वी मेहरचन्द खन्ना : हमारी खत व किताबत तो कोई साल, पन्द्रह महीने मे हो रही है। मै कोशिश कर रहा हूं कि जितनी जल्दी हो जाये यह खत व किताबत खत्म हो जाय ग्रौर जो कंवेयेंस डीड का मामला है, उसका जल्दी ही फैमला हो जाय।

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to Questions

श्वी नवाबसिंह चौहानः जिनका लीज पीरियड ग्राभी एक्सगायर नहीं हुग्रा उनक. वगों नगी ये कनके प्रेंस डीड इत्य कियेगी?

SHRI MEHR CHAND KHANNA: The point is this; I may explain it a little further that there were certain lease deeds executed by certain Muslims who have now become evacuees. Now these properties have been sold and they form part of the compensation pool. We are trying to have these leases now finalised in consultation with the Ministries and departments concerned. In some cases they are nearing maturity; in others possibly the period left is very short and we are trying to get the best possible terms for our new owners who happen to be displaced persons. . .<sup>.</sup>

श्वी नवार्बासह चौहान : ये गवर्मनेंट की बनायी हुई जो इमारतें हैं, उनके लीज रेटम क्या है क्रौर क्या क्रीरों से कम तै?

श्री मेहरचन्द खन्नाः गवर्तगेंट की बनायी हुई इमारतें नही हैं । ज गैन गवर्मन्ट की है, दिल्ल डेवे लपमेंट ग्राथारिटी की है। जमीन दीत मुहम्मद या इमान-उद्दीन को लीज पर दो गईथी, जो पाकिस्तान चला गया।

#### HOUSE CONSTRUCTION FOR WORKERS

**\*624.** DR. SHRIMATI SEETA PARMANAND: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government are aware that in Indore, the Indian National Trade Union Congress of the textile workers has built a five-roomed house for Rs. 4,200 only;

(b) whether the revised estimate for a two-roomed house under the Coal Mines Welfare Fund is also Rs. 4,200; (c) whether it is a fact that the sanitary fittings of both the agencies are similar; and

(d) whether, in view of the achievement of the Indian National Trade Union Congress at Indore, Government have decided to further revise the present estimates to effect a substantial reduction for building a greater number of houses for the workers?

THE DEPUTY MINISTER or LABOUR (SHRI ABID ALI): (a) and (c). Particulars are being collected.

(b) The ceiling cost of two-roomed houses being constructed under the Housing Schemes financed from the Coal Mines Labour Welfare Fund are as follows:—

Rs.

per house

- (i) Subsidy and subsidycum-loan schemes 3,000
  (ii) New Housing Scheme—
  In the Coalfields of Bihar,
- West Bengal and Madhya Pradesh 3,300
- In the Coalfields of Andhra Pradesh and Orissa ... 3,100
- In the Coalfields of Assam ... 3,800

(d) The question will be considered on the receipt of the particulars referred to in the reply to (a) and (c).

DR. SHRIMATI SEETA PARMA-NAND: Is it a fact that during the recent opening of the workers' college by the Prime Minister in Indore this five-roomed house for workers at a cost of Rs. 4,200 was also opened and seen by the Prime Minister?

SHRI ABID ALI: To that I have already submitted, Sir, that we are collecting information on this.

DR. SHRIMATI SEETA PARMA-NAND: Sir, is it a fact that Government does not utilise the funds from